



2026:AHC:28452

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 695 of 2026

Ashok Kumar And Another

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhananjay Kumar Mishra, Sharad Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the respondent no.2 to decide Recall Application Dated 06.08.2022 filed in Case No.D201815060000366/2019 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent

no.2-Sub Divisional Officer (Judicial), Sagari, District-Azamgarh to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal impediment.

February 9, 2026
Pramod Tripathi

(Prakash Padia,J.)